FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

IDEA BUILDERS PRIVATE LIMITED
OPERATING IN REAL ESTATE AT RAJ NAGAR EXTENSION, GHAZIABAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Idea Builders Private Limited PAN: AACCI4805N CIN: U70109DL2010PTC211224
1.	Address of the registered office	C-294, Ist Floor, Nr. Park Vivek Vihar, East Delhi, New Delhi, Delhi, India, 110095
2.	URL of website	N/A
3.	Details of place where majority of fixed assets are located	Khasra No 998, Village Noor Nagar, Raj Nagar Extension, Ghaziabad, Uttar Pradesh
4.	Installed capacity of main products/ services	N.A.
5.	Quantity and value of main products/ services sold in last financial year	N.A.
6.	Number of employees/ workmen	N.A.
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information is accessible through the RP. To obtain the necessary documents, please send an email request to the email address provided below at S.No. 16
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1. Minimum Net Worth Rs. 10 Crore (Individual or with consortium) 2. Turnover : Rs. 50 Crore 3. Experience- 5 Years of experience managing housing projects with a demonstrated track record of completing projects of at least 100 units. 4. Sound Financial Position criteria: Positive Cash Flow in the past 3 profitable years. 5. Refundable Security Deposit to be received along with EOI: Rs. 5,00,000/- 6. Performance Security on approval of Resolution Plan by CoC: Minimum Rs. 2.5 Crore. **Other terms as per EOI process documents**

9.	Last date for receipt of expression of interest	01-03-2026
10.	Date of issue of provisional list of prospective resolution applicants	11-03-2026
11.	Last date for submission of objections to provisional list	16-03-2026
12.	Date of issue of final list of prospective resolution applicants	26-03-2026
13.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-03-2026
14.	Last date for submission of resolution plans	30-04-2026
15.	Process email id to submit Expression of Interest	cirp.ideabuilderspl@gmail.com
16.	Details of the corporate debtor's registration status as MSME	**Not Registered Yet**

Note: CIRP Period expiring on 15.02.2026, Hence necessary application being filed before Hon'ble Adjudicating Authority, seeking extension of CIRP Period.

PRABHAKAR KUMAR
Reg. No. IBBI/IPA-002/IP-N00774/2018-2019/12373
Insolvency Professional

Prabhakar Kumar
Resolution Professional
IBBI/IPA-002/IP-N00774/2018-2019/12373
AFA Valid up to 31-Dec 2026
Regd Add: B-5/41, Ground Floor, Vivekanand Apartment,
Sector 8, Rohini, NCT of Delhi - 110085
For Idea Builders Private Limited

Date: 14.02.2026
Place: New Delhi

INTEGRA CAPITAL LIMITED

(Formerly known as Integra Capital Management Limited)
CIN No. L74899DL1990PLC040042 | GST TIN-07AAACI0828F2ZX
Regd. Office: 32, Regal Building, Sansad Marg, New Delhi-110001

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2025

(Amount In Rs. Lakhs)

S. No.	Particulars	Quarter Ended 31.12.2025 (unaudited)	Quarter Ended 31.12.2024 (unaudited)	Year Ended 31.03.2025 (Audited)
1	Total Income from Operations (Net)	105.97	(29.47)	29.53
2	Net Profit From Ordinary Activities after Tax	64.80	(30.05)	-6.57
3	Net Profit for the Period after Tax (after Exceptional Items)	64.80	(30.05)	23.43
4	Paid up Equity Share Capital (Face Value per Share is Rs.10)	470.28	470.28	470.28
5	Reserves excluding Revaluation reserve	-	-	17.10
6	Earning Per Share (EPS) (of Rs. 10/- each (Not Annualised))			
	(a) Basic and Diluted EPS (before exceptional items (In Rs.))	1.38	(0.64)	0.50
	(b) Basic and Diluted EPS (After exceptional items (In Rs.))	1.38	(0.64)	0.50

Note : The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under regulation 33 of (Listing Obligation and Disclosure Requirement) Regulation, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange Website, **www.bse.india.com** and on the company's website.

For Integra Capital Limited
(Formerly known as
Integra Capital Management Limited)
Sd/-
Tarun Vohra
Managing Director
DIN No. 00030470

Place : New Delhi
Dated : 14.02.2026

NAM SECURITIES LIMITED CIN: L74899DL1994PLC350531

Registered Office:213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
Email Id: info@namsecurities.in, Website: www.namsecurities.in

Extract of Unaudited Financial Result for Quarter Ended 31st December, 2025 (Rs.in Lacs)

Sl. No.	PARTICULARS	For the Quarter Ended			For the Nine months Ended		For the Year Ended
	For the Period	31.12.25 Unaudited	30.09.25 Unaudited	31.12.2024 Unaudited	31.12.25 Unaudited	31.12.2024 Unaudited	31.03.2025 Audited
1	Total Income from Operations	1166.66	856.68	1138.17	3210.04	6106.85	6671.18
2	Net Profit/(Loss) before Tax: -Before Exceptional &/or Extraordinary items -After Exceptional &/or Extraordinary items)	8.33 8.33	22.86 22.86	11.89 11.89	50.78 50.78	69.37 69.37	47.69 47.69
3	Net Profit/(loss) after Tax: -Before Exceptional &/or Extraordinary items -After Exceptional &/or Extraordinary items	6.33 6.33	16.86 16.86	9.89 9.89	38.78 38.78	54.37 54.37	35.66 35.66
4	Equity Paid-up Share Capital	539.20	539.20	539.20	539.20	539.20	539.20
5	Reserves(excl. Rev. Reserve) as shown in the Audited Balance Sheet of the Prev. year	-	-	-	-	-	595.93
6	Earnings Per Share (EPS) before extraordinary items						
	-Basic	0.12	0.31	0.18	0.72	1.00	0.66
	-Diluted	0.12	0.31	0.18	0.72	1.00	0.66

Notes:-1) The above is an extract of the detailed format of Un-audited Financial Results for the Quarter ended 31st December, 2025 filed with BSE under Regn.33 of SEBI (LODR) Regulation 2015. The full format of the Qr. ended 31st December, 2025 are available on the websites of BSE (www.bseindia.com) & on Co.'s website (www.namsecurities.in).
2) The above Financial Results have been reviewed by the Audit Committee& subsequently approved by Board of Directors at its meeting held on February 14, 2026.

For: Nam Securities Limited
Sd/-
(Kiran Goyal)
DIN: 00503357
Managing Director

Place: New Delhi
Date: 14.02.2026

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI,

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI – 110001

SALE PROCLAMATION

T.R.C. No. 1713/2022

PUNJAB NATIONAL BANK (e-OBC) Vs. MANJIT KUMAR AND ANR.

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) MANJIT KUMAR (SINCE DECEASED), REPRESENTED THROUGH LEGAL HEIRS:
(i) MRS. SUMAN ANAND (WIFE OF LATE MANJIT KUMAR), 1/4981-A2, SHIV NAGAR, KAROL BAGH, NEW DELHI-110005
(ii) ASHWANI ANAND (SON OF LATE MANJIT KUMAR), 1/4981-A2, SHIV NAGAR, KAROL BAGH, NEW DELHI-110005
(iii) SHWETA TALWAR W/O AMIT TALWAR (DAUGHTER OF LATE MANJIT KUMAR), B-283, LALA ACHINATARAM MARG, DERAWAL NAGAR, MODEL TOWN, DELHI-110009
(iv) RUKMANI ANAND W/O NAKUL ANAND, CIO SUMAN ANAND, (DAUGHTER OF LATE MANJIT KUMAR), 1/4981-A2, SHIV NAGAR, KAROL BAGH, NEW DELHI-110005
(v) RAJNI ANAND (UNMARRIED DAUGHTER OF LATE MANJIT KUMAR) 1/4981-A2, SHIV NAGAR KAROL BAGH, NEW DELHI-110005
(CD2) M/S SHIVANI JEWELLERS, 2736-B, AJMAL KHAN ROAD, KAROL BAGH, NEW DELHI-110005 ALSO AT: 1/4981-A2, SHIV NAGAR, KAROL BAGH, NEW DELHI-110005

1. Whereas Transfer Recovery Certificate No. **1713/2022** in **O. A. No. 272/2000** drawn by the Presiding Officer, Debts Recovery Tribunal-III, Delhi for the recovery of a sum of **Rs.92079443.00 together with costs and future interest @ 18.36% p. a. with quarterly rests, from the date of filing of O. A. i.e. 01/06/2000** till its realization along with cost from the Certificate debtors together with costs and charges as per recovery certificate
2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.
3. And whereas there will be due there under a sum of **Rs.92079443.00 together with costs and future interest @ 18.36% p. a. with quarterly rests, from the date of filing of O. A. i.e. 01/06/2000** till its realization along with cost, Notice is hereby given that in absence of any order of postponement, the property/properties as under shall be sold by e-auction and bidding shall take place through "On line Electronic Bidding through the website **https://www.bankeauctions.com** on **20/03/2026 between 12.00 pm** and 01.00 pm with extensions of 5 minutes duration after 01.00 pm, if required.
4. The description of the property proposed to be e-auctioned is as follows:

Sl. No.	Description of property	Reserve Price	EMD
1.	PROPERTY I.E. HOTEL BLUE SAPPHIRE, NO. 3351-54, WARD NUMBER 16, CONSTRUCTED ON LEASE HOLD PLOT NUMBER 32, BLOCK Q, MEASURING 195 SQ. YARDS, KHASRA NUMBER 3295/3115, 3116, 3117 AND 3120 SITUATED AT CHRISTIAN COLONY, BASTI REHGAR, KAROL BAGH, NEW DELHI	Rs. 12,91,00,000.00	Rs. 1.30 CRORES

5. The EMD shall be paid through **Demand Draft/Pay Order in favour of Recovery Officer, DRT-I, Delhi-A/c T.R.C. No. 1713/2022 along with** self-attested copy of Identity (voter I-card/Driving/license/passport) which should contain the address for future communication and self-attested copy of PAN Card must reach to the Office of the Recovery Officer, DRT-I, Delhi **latest by 17/03/2026 before 5.00 PM.** The EMD received thereafter shall not be considered. The said deposit be adjusted in the case of successful bidders. The unsuccessful bidder shall take return of the EMD directly from the Registry, DRT-I, Delhi after receipt of such report from e-auction service provider/bank/financial institution on closure of the e-auction sale proceedings.
6. The envelope containing EMD should be super-scribed **"T.R.C. No. 1713/2022"** along with the details of the sender i.e. address, e-mail ID and Mobile Number etc.
7. Intending bidders shall hold a valid Login Id and Password to participate in the E-Auction email address and PAN Number. For details with regard to Login id & Password, please contact **M/s C-1 INDIA PVT. LTD., PLOT NO. 68, 3RD FLOOR, SECTOR-44, GURUGRAM 122003, HARYANA, INDIA HELPLINE NO. 7291981124/25/26, P. DHARANI KRISHNA, MOBILE NO. 9948182222, WEBSITE: http://www.bankeauctions.com, and Email support@bankeauctions.com, dharani.p@c1india.com**
8. Prospective bidders are required to register themselves with the portal and obtain user ID/password well in advance, which is mandatory for bidding in above e-auction from **M/s C 1 INDIA PVT. LTD.**
9. **Details of concerned bank officers/Helpline numbers etc. are as under: -**

Name & Designation	Email & Phone Nos.
DEEPAK KUMAR (CHIEF MANAGER)	7769988880, cs8075@pnb.bank.in

10. What is proposed to be sold are the rights to which the certificate debtors are entitled in respect of the properties. The properties will be sold along with liabilities, if any. The extent of the properties shown in the proclamation is as per the Recovery Certificate schedule. Recovery Officer shall not be responsible for any variation in the extent due to any reason. The properties will be sold on 'as is where is' and as is what is' condition.
11. The property can he inspected by prospective bidder(s) before the date of sale for which the above named officer of the bank may be contacted.
12. The undersigned reserves the right to accept or reject any or all bids if found unreasonabe or postpone the auction at any time without assigning any reason.
13. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on identification/production of Identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo Identity Card issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and, if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi/ or the Bank.
14. The sale will be of the property of the above named CDs as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.
15. The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.
16. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.
17. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the further following conditions: The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.
18. The amount by which the biddings are to be increased shall in multiple of **Rs. 1,00,000.00 (Rs. One Lac Only).** In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
19. The Successful/Highest bidder shall be declared to be the purchaser of any lot provided that further that the amount bid by him is not less than the reserve price. It shall be in the discretion of the undersigned to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
20. Successful/ highest bidder shall have to prepare DD/Pay order for 25% of the sale proceeds favoring Recovery Officer, DRT-I, Delhi, A/C. **T.R.C. No. 1713/2022** within 24 hours after close of e-auction and after adjusting the earnest money (EMD) and sending/depositing the same in the office of the Recovery Officer so as to reach within 3 days from the close of e-auction failing which the earnest money (EMD) shall be forfeited.
21. The Successful/Highest Bidder shall deposit, through Demand Draft/Pay Order favoring **Recovery Officer, DRT-I, Delhi A/C T.R.C. No. 1713/2022** the balance 75% of the sale proceeds before the Recovery Officer, DRT-I on or before 15th day from the date of sale of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day along with the poundage fee @ 2% upto Rs 1,000 and @ 1% on the excess of such gross amount over Rs. 1000/- in favor of **Registrar, DRT-I Delhi**. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above.)
22. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

SCHEDULE OF PROPERTY

Lot. No.	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and other known particulars bearing on its nature and value.
1.	PROPERTY I.E. HOTEL BLUE SAPPHIRE, NO. 3351-54, WARD NUMBER 16, CONSTRUCTED ON LEASE HOLD PLOT NUMBER 32, BLOCK Q, MEASURING 195 SQ. YARDS, KHASRA NUMBER 3295/3115, 3116, 3117 AND 3120 SITUATED AT CHRISTIAN COLONY, BASTI REHGAR, KAROL BAGH, NEW DELHI	No information received		

Given under my hand and seal on ***12/02/2026***

NIRANJAN SHARMA, Recovery Officer-II,
Debts Recovery Tribunal-1, Delhi

VLS FINANCE LIMITED

Regd. Office: - Ground Floor, 90, Okhla Industrial Estate, Phase-III, New Delhi-110020
CIN: L65910DL1986PLC023129
E-mail: vls@vlsfinance.com, Website: www.vlsfinance.com Ph: 011-4665 6666

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2025

In compliance with Regulation 33 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of VLS Finance Limited ("the Company") at its meeting held on Friday, February 13, 2026 has approved the Unaudited Standalone and Consolidated Financial Results of the Company, for the quarter and nine months ended December 31, 2025.
The said results along with Limited Review Reports on these Results issued by M/s Agiwal & Associates, Statutory Auditors of the Company, are available on the website of the Company at https://www.vlsfinance.com/financial-results/ and submitted for dissemination to the concerned Stock Exchanges i.e. BSE Ltd., National Stock Exchange of India Ltd. and The Calcutta Stock Exchange Ltd. at their respective websites.
In compliance with Regulation 47 of SEBI Listing Regulations, it is hereby notified that the same can also be accessed by scanning the following Quick Response (QR) code:

for **VLS Finance Limited**
Sd/-
S.K. Agarwal
Managing Director
DIN: 00106763

Date : February 13, 2026
Place : New Delhi

Notice of special Window for Re-lodgement of Transfer Requests of Physical Shares

In accordance with SEBI Circular No. SEBI/HO/38/13/11(2)2026 - MIRSD-POD/I/3750/2026 dated January 30, 2026, notice to the shareholders of VLS Finance Limited is hereby given that the Company has opened a special window for Transfer and Dematerialisation of Physical Securities, which were sold/purchased prior to April 01, 2019 including cases which were rejected, returned or not attended due to deficiency in the documents or otherwise. The said window will be open for a period of one year from February 05, 2026, till February 04, 2027. It is to be noted that the person lodging the requests should interalia have the share certificates and the transfer deed executed prior to April 01, 2019 in original, failing which the request will not be processed. The transferred securities will be credited to the transferee in demat mode only upon approval after submission of complete documents which shall be subject to verification of the same by RTA/Company and shall be under lock in for a period of one year from the date of registration of transfer. A copy of the aforesaid circular detailing the conditions can be assessed from website of the Company at https://www.vlsfinance.com/
All the Investor / Transferee who wish to avail this opportunity shall be required to submit the documents as listed in the circular to Company's Registrar and Transfer Agent (RTA) i.e. RCMC Share Registry Private Limited, B-25/1 First Floor, Okhla Industrial Area Phase II, New Delhi-110 020, Email: investor.services@rcmcdelhi.com, Phone Nos. 011 - 26387320-21, 35020465-66.

Appeal to members for updating PAN and other details ('KYC' details) in records of the Company.

SEBI vide its mail to all Registrar and Share Transfer Agents ('RTA's) on 23.01.2024, has directed that after 1st April 2024, dividend to the shareholders, holding shares in physical form, who have not updated all the information viz. PAN, Choice of Nomination, Contact Details, phone/mobile number, email address, postal address, bank account details and specimen signature in the records of the Company, will be paid through electronic mode only after updation of above details in the records of the Company. Thus, post 1st April 2024, the Company had not been remitting any dividend, on the shares on which above details were not registered in the records of the Company. Hence, we request you to provide/update all your KYC details mentioned above in prescribed forms i.e. ISR-1, ISR-2, SH-13 or ISR-3, available at website of the Company at https://www.vlsfinance.com/kyc/. The said forms can be sent to the RTA viz. RCMC Share Registry Private Limited or to the Company at the addresses mentioned below, which would also facilitate timely communications by the Company to the member:

Company's address:	Registrar & Share Transfer Agent's address:
VLS FINANCE LIMITED Regd. Office: - Ground Floor, 90, Okhla Industrial Estate, Phase-III,New Delhi-110020 E-mail: vls@vlsfinance.com, Website: www.vlsfinance.com Ph: 011-4665 6666	**M/s. RCMC Share Registry Pvt. Limited** B-25/1 First Floor, Okhla Industrial Area Phase II, New Delhi-110 020 Email: investor.services@rcmcdelhi.com, Website: www.rcmcdelhi.com Phone Nos. 011 – 35020465-66

The members holding shares in electronic mode are requested for aforesaid reasons to contact their depository participant for updating KYC details, if not updated already.
This appeal is intended to reach out to the stakeholders to update their KYC, bank mandates, Nominee and contact information interalia to prevent their shares from being transferred to the Investor Education and Protection Fund (IEPF) in future and to facilitate seamless communication from the Company to the members.

ADITYA BIRLA CAPITAL LIMITED

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.
Corporate Office : R-Tech Park, 12th Floor, Nirlon Complex, off Western Expressway, Goregoan East -Mumbai - 400063.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital ltd., the amalgamated company.
Accordingly the undersigned being the Authorized officer of **Aditya Birla Capital Limited (ABCL)** under the Act and in exercise of powers conferred under Section 13(12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) **within 60 days** from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:
In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to **ABCL, within 60 days** from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **ABCL** by the said Borrower's respectively.

Sr No	Name and Address of the Borrower(s)	Demand Notice Date and NPA Date	Description of Immovable Property
1	**1.MR. AKHIL SHARMA S/O KRISHAN MOHAN SHARMA,** 147 MISHRA JI KI HAWELI KAYASTHWARA DEOBAND, SAHARANPUR UTTAR PRADESH – 247554 MOBILE NO. – 9012836630, EMAIL: akhilsharma@rediffmail.com **ALSO AT : MR. AKHIL SHARMA PROPRIETOR OF A S ENTERPRISES** MOHALLA KAYASTHWARA DEOBAND SAHARANPUR – 247554. **ALSO AT : MR. AKHIL SHARMA S/O KRISHAN MOHAN SHARMA,** HOUSE NO. 463, MOHALLA KAYASTHWARA DEOBAND, SAHARANPUR-247554 **2.MRS. MONIKA SHARMA W/O AKHIL SHARMA,** 147 MISHRA JI KI HAWELI KAYASTHWARA DEOBAND, SAHARANPUR UTTAR PRADESH – 247554 , MOBILE NO. – 8650396330. **ALSO AT : MRS. MONIKA SHARMA W/O AKHIL SHARMA,** HOUSE NO. 463, MOHALLA KAYASTHWARA DEOBAND, SAHARANPUR-247554. **Loan Account No. - ABSAHSTS000000814045 & ABSAHSTS000000815417**	**09-02-2026 & 03-02-2026 ---------- Total O/s Dues Amount - Rs. 31,41,777/-** (Rupees Thirty One Lakh Forty One Thousand Seven Hundred Seventy Seven Only) **as on 09-02-2026**	All That Piece And Parcel Of The Property Bearing House No. 463, Having Area 265.888 Sq. Yds. Having Dimension In East & West 40 Ft. In North & Soth – 52 Ft. Situated At Mohalla Kayasthwara Town Deoband, Pargana & Tehsil Deoband, District Saharanpur, Uttar Pradesh . **Boundaries As Per Actual : East :** House Of Ranjeet Rohela, **West :** Road 15 Ft. Wide, **North :** House Of Ajit, **South :** House Of Ravi . **Boundaries As Per Gift Deed No. 4128 Dated 01-04-2024. East :** House Of Ranjeet Rohela, **West :** Road 6 Mtr. Wide , **North :** Plot Of Akhil Sharma, **South :** Gairaj Ravi. **Boundaries As Per Sale Deed No. 5451 Dated 09-06-2023, East :** House Of Ranjeet Rohela, **West :** Road 15 Mtr. Wide, **North :** Plot Of Pran Mohan Sharma, **South :** Property Of Akhil Sharma. **Boundaries As Per Sale Deed No. 5450 Dated 09-06-2023 East :** House Of Ranjeet Rohela, **West :** Road 15 Mtr. Wide, **North :** House Of Vijay Kashyap, **South :** Plot Of Vijay Sharma & Atul Sharma.
2	**1.M/S E P S (ENGINEERING POINT SOLUTION)** THROUGH OTS PROPRIETOR MR. JAYBHADRA JHA KATORI MILL PLOT NO 23, MOHAN NAGAR GHAZIABAD, UTTAR PRADESH – 201007 . **ALSO AT :** M/S E P S (ENGINEERING POINT SOLUTION) THROUGH OTS PROPRIETOR MR. JAYBHADRA JHA PLOT NO. 127, 128 &129, KHASRA NO. 66MI VILLAGE SAHIBABAD, PARGANA LONI GHAZIABAD UTTAR PRADESH– 201007. **2.MR. JAYBHADRA JHA S/O SHOBHA NARAYAN JHA,** H. NO. 128, GALI NO. 2, OM NAGAR, MOHAN NAGAR GHAZIABAD, UTTAR PRADESH – 201007. MOBILE NO.- 9211617160 , Email: jharites2008@gmail.com **ALSO AT : MR. JAYBHADRA JHA S/O SHOBHA NARAYAN JHA,** PLOT NO. 127, 128 &129, KHASRA NO. 66MI VILLAGE SAHIBABAD, PARGANA LONI GHAZIABAD UTTAR PRADESH– 201007. **3. MR. SHANU KUMAR JHA S/O MR. JAYBHADRA JHA ,** H. NO. 128, GALI NO. 2, OM NAGAR, MOHAN NAGAR GHAZIABAD, UTTAR PRADESH – 201007 . MOBILE NO. -8750118344. **ALSO AT :** MR. SHANU KUMAR JHA S/O MR. JAYBHADRA JHA PLOT NO. 127, 128 &129, KHASRA NO. 66MI VILLAGE SAHIBABAD, PARGANA LONI GHAZIABAD UTTAR PRADESH– 201007. **4.MRS. ANUJA JHA W/O MR. JAYBHADRA JHA,** H. NO. 128, GALI NO. 2, OM NAGAR, MOHAN NAGAR GHAZIABAD, UTTAR PRADESH – 201007. MOBILE NO.- 9213229737. **ALSO AT :** MRS. ANUJA JHA W/O MR. JAYBHADRA JHA , PLOT NO. 127, 128 &129, KHASRA NO. 66MI VILLAGE SAHIBABAD, PARGANA LONI GHAZIABAD UTTAR PRADESH– 201007. **Loan Account No. - ABN_NSTS000000770416 & ABN_GSTS000000868997**	**09-02-2026 & 03-02-2026 ---------- Total O/s Dues Amount - Rs. 69,75,491/-** (Rupees Sixty Nine Lakh Seventy Five Thousand Four Hundred Ninety One Only) **as on 09-02-2026**	ALL THAT PIECE AND PARCEL OF THE PART OF **i.**PLOT BEARING NO. 127 AREA MEASURING 45SQ. YRDS. I.E. 37.62 SQ. MTRS. **ii.**PLOT BEARING NO. 128 AREA MEASURING 25SQ. YRDS. I.E. 21SQ. MTRS, **iii.**PLOT BEARING NO. 129(SOUTHERN PORTION) AREA MEASURING 25.09 SQ. YDS. I.E., 21.65 SQ. MTRS. ALL FALLING IN KHASRA NO. 66MI, SITUATED AT VILLAGE SAHIBABAD, PARGANA LONI, TEHSIL & DISTRICT GHAZIABAD UTTAR PRADESH. TOTAL AREA MEASURING 863 SQ. FT. AND IS BOUNDED AS UNDER : BOUNDARIES AS PER THE ACTUAL/ SITE EAST :15 FT. WIDE ROAD, WEST : OTHER VACANT PROPERTY, NORTH : OTHER PROPERTY, SOUTH : OTHER PROPERTY. BOUNDARIES OF THE PLOT NO.127, EAST :16 FT. WIDE ROAD, WEST : OTHER PROPERTY, NORTH : SELLER'S PROPERTY, SOUTH : OTHER PROPERTY. **BOUNDARIES OF THE PLOT NO.128, EAST :**16 FT. WIDE ROAD, **WEST :** OTHER PROPERTY, **NORTH :** SELLER'S PROPERTY, **SOUTH :** PLOT NO.-127 HARI NARAYAN. **BOUNDARIES OF THE PLOT NO.129, EAST :** SELLER PROPERY & 18'10" WIDE RASTA, **WEST :** PROPERTY OF MAHAVIR, **NORTH :** SELLER'S PROPERTY, **SOUTH :** VACANT PROPERTY OF ANUJA JHA.
3	**1.M/S SUNAKSHI TRADING COMPANY THROUGH ITS PROPRIETOR MR. MANOJ RATHAUR,** PLOT NO.-29, KHASRA NO.-40, SHIVAM VATIKA MAYAPUR KHERIA, AGRA -282010. EMAIL – dharmendrarathore654@gmail.com . **ALSO AT : M/S SUNAKSHI TRADING COMPANY THROUGH ITS PROPRIETOR MANOJ RATHAUR,** 30-B/164, BALDEV NAGAR NAI ABADI, GOBER CHAUKI TAJGANJ, AGRA-282001, UP **2.MR. MANOJ RATHAUR S/O TARA CHAND ,** PLOT NO.-29, KHASRA NO.-40, SHIVAM VATIKA MAYAPUR KHERIA, AGRA-282010. M-7417962058. **ALSO AT :** MR. MANOJ RATHAUR S/O TARA CHAND 30-B/164, BALDEV NAGAR NAI ABADI, GOBER CHAUKI TAJGANJ, AGRA-282001, UP **3.MRS. GUDDI DEVI W/O TARA CHAND,** PLOT NO.-29, KHASRA NO.-40, SHIVAM VATIKA MAYAPUR KHERIA, AGRA-282010. M-6398645834. **ALSO AT :** MRS. GUDDI DEVI W/O TARA CHAND 30-B/164, BALDEV NAGAR NAI ABADI, GOBER CHAUKI TAJGANJ, AGRA-282001, UP **4.MR. TARA CHAND RATHORE S/O MOHAN LAL RATHORE,** PLOT NO.-29, KHASRA NO.-40, SHIVAM VATIKA MAYAPUR KHERIA, AGRA-282010. **ALSO AT :** MR. TARA CHAND RATHORE S/O MOHAN LAL RATHORE 30-B/164, BALDEV NAGAR, NAI ABADI, GOBER CHAUKI TAJGANJ, AGRA-282001, UP. **Loan Account No. - ABAGRSTS000000564807**	**09-02-2026 & 03-02-2026 ---------- Total O/s Dues Amount - Rs.45,74,080.72 (Rupees Forty Five Lakhs Seventy Four Thousand Eighty and Paisa Seventy Two Only) as on 09-Feb-2026**	All That Piece And Parcel Of The Property I.E., Part Of Plot No.-29 And Plot No.-30, Both Plot Together Admeasuring 155.51 Sq. Mtrs. I.E., 186 Sq. Yds. Part Of Khasra No.40, Together With Structire Thereon Situated At Shivam Vatika, Mauza- Mayapur, Tehsil And District Agra And **Bounded As Under:** **East –** Rasta 7.32 Mtr. Wide **West –** Part Of Plot No. 28 **North –** Part Of Plot No.29 **South –** Plot No. 20 And 19
4	**1.MR. NAND KISHORE S/O BHOGI RAM,** 46/98 A/1, BHEEM NAGAR JAGDISHPURA AGRA-282002. **ALSO AT : MR. NAND KISHORE PROPRIETOR M/S ANANYA FOOTWEAR,** 46/98R/17B, BHEEM NAGAR JAGDISHPURA, AGRA-282002. M-9997546938, EMAIL-n23909146@gmail.com **ALSO AT : MR. NAND KISHORE S/O BHOGI RAM,** 46/226, BHIM NAGAR, JAGDISH PURA CIVIL LINES, AGRA-282002 **2.MRS.INDRAWATI W/O NANDAN,** 46/225, BHIM NAGAR, JAGDISH PURA CIVIL LINES, AGRA-282002, M-8979833372, EMAIL – indrawati1972@gmail.com. **ALSO AT :** MRS.INDRAWATI W/O NANDAN 46/226, BHIM NAGAR, JAGDISH PURA CIVIL LINES, AGRA-282002. **Loan Account No. ABAGRSTS000000710266**	**09-02-2026 & 03-02-2026 ---------- Total O/s Dues Amount -** Rs. 23,85,103.30/- (Rupees Twenty Three Lakhs Eighty Five Thousand One Hundred Three and Thirty Paisa Only) **as on 09-Feb-2026**	ALL THAT PIECE AND PARCEL OF THE HOUSE CONSTRUCTED THEREON, BEARING MUNICIPAL NO. 46/226, KHASRA NO.-141, HAVING AREA MEASURING 66.88 SQ. MTRS. AND COVERED AREA MEASURING 34.48 SQ. MTRS. SITUATED AT BHEEM NAGAR, LOHAMANDI WARD, TEHSIL & DISTRICT – AGRA-282002 AND **BOUNDED AS UNDER:** **EAST –** HOUSE OF CHOTTEY LAL KAIM **WEST –** HOUSE OF BHOGI RAM **NORTH –** ROAD 20 FT. WIDE & OPENING **SOUTH –** HOUSE OF PAPPU MAHOR

With further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to **ABCL** as aforesaid, then **ABCL** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.
The said Borrower's/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of **ABCL**. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that **ABCL** shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Date : 15.02.2026, Place : Agra, Ghaziabad, Saharanpur **Authorised Officer, Aditya Birla Capital Limited**

AASHRIT CAPITAL LIMITED

CIN : L65923DL1972PLC317436
Regd. Office : Select City Walk, 6th Floor, A-3, District Centre, Saket, New Delhi-110017
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31.12.2025
PART I (Rs in lakh)

	Particulars	3 Months Ended 31.12.2025 Unaudited	Correspoding 3 Months Ended in previous year 31.12.2024 Unaudited	Year to Date 31.12.2025 Unaudited
1	Total income from operations (net)	207.66	308.93	499.23
2	Profit / (Loss) for the period (before Tax, Exceptional and/or Extra Ordinary items)	638.37	883.44	828.49
3	Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	638.37	883.44	828.49
4	Net Profit/(Loss) for the period	475.96	766.13	610.30
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	475.96	766.13	610.30
6	Paid-up equity share capital (11202540 equity shares of Rs. 10)	1,120.25	1,120.25	1,120.25
7	Reserve excluding revaluation Reserves as per balance sheet of previous accounting year			
8	Earnings Per Shares (EPS) (for continuing and discontinued operations			
	a) Basic	4.25	6.84	5.45
	b) Diluted	4.25	6.84	5.45
	SEGMENT REPORTING			
1	**Segment Revenue**			
	a) Segment-NBFC	207.66	308.93	499.23
	b) Segment- Real Estate	-	-	-
	c) Unallocated	-	-	-
	Total	207.66	308.93	499.23
	Less: Inter Segment Revenue	-	-	-
	Gross Revenue	207.66	308.93	499.23
2	**Segment Results**			
	a) Segment-NBFC	638.37	883.44	828.49
	b) Segment- Real Estate	-	-	-
	c) Unallocated	-	-	-
	Profit/Loss Before Tax	638.37	883.44	828.49
3	**Segment Assets**			
	a) Segment-NBFC	19,131.94	18,337.17	19,131.94
	b) Segment- Real Estate	-	-	-
	c) Unallocated	-	-	-
	Total Assets	19,131.94	18,337.17	19,131.94
4	**Segment Liabilities**			
	a) Segment-NBFC	1,554.03	1,518.59	1,554.03
	b) Segment- Real Estate	-	-	-
	c) Unallocated	-	-	-
	Total Liabilities	1,554.03	1,518.59	1,554.03

Notes:-
1

मार्बल फिनवेस्ट लिमिटेड

सीआइएन: L65910CH1984PLC021285
पंजी. कार्यालय: प्लॉट नं. 78, इंडस्ट्रियल एरिया, फेज-1, चंडीगढ-160002, फोन: 0172-2993903
ई-मेल: marblefinltd@gmail.com, वैबसाइट: www.marblefinvest.com

दिनांक 31.12.2025 को समाप्त तिमाही और नौमाही के लिए अलेखापरीक्षित वित्तीय परिणामों का सार

लाख रु. में

क्र. सं.	विवरण	समाप्त तिमाही	वर्ष दर आंकड़े	पूर्व वर्ष में समाप्त समरुप तिमाही
		31.12.2025	31.12.2025	31.12.2024
		(अनंकेक्षित)	(अनंकेक्षित)	(अनंकेक्षित)
1.	प्रचालनों से कुल आय	3.23	9.77	3.29
2.	अवधि के लिए शुद्ध लाभ/(हानि) (कर, विशेष तथा/या असाधारण मदों से पूर्व)	(1.20)	(3.79)	(1.85)
3.	कर से पूर्व अवधि के लिए शुद्ध लाभ/ (हानि)(विशेष तथा/या असाधारण मदों के बाद)	(1.20)	(3.79)	(1.85)
4.	कर के बाद अवधि के दौरान शुद्ध लाभ/ (हानि)(विशेष तथा/या असाधारण मदों के बाद)	(1.20)	(3.79)	(1.85)
5.	अवधि के दौरान कुल व्यापक आय [अवधि के लिए (कर के बाद) लाभ/(हानि) तथा अन्य व्यापक आय (कर के बाद) को शामिल करके]	(1.20)	(3.79)	(1.85)
6.	इक्विटी शेयर पूंजी नाममात्र राशि 10 रु. प्रति	279.90	279.90	279.90
7.	पूर्व वर्ष के अंकेक्षित तुलन पत्र में दर्शाए अनुसार आरक्षित (पुनर्मूल्यांकन आरक्षितों के अतिरिक्त)	6164.96	6164.96	6179.23
8.	आय प्रति शेयर (10/-रु. प्रति) (जारी व बंद प्रचालनों हेतु):			
	1. मूल	(0.04)	(0.14)	(0.07)
	2. तनुकृत	(0.04)	(0.14)	(0.07)

टिप्पणियां: उपरोक्त विवरण सेबी (सूचीकरण तथा अन्य प्रकृटीकरण अपेक्षाएं) विनियमनों, 2015 के विनियमन 33 के अंतर्गत शेयर बाजार में दाखिल की गई तिमाही वित्तीय परिणामों के विस्तृत प्रारूप का सार है। वित्तीय परिणामों का संपूर्ण विवरण मेट्रोपोलिटन स्टॉक एक्सचेंज ऑफ इंडिया (MSEI) की वेबसाईट www.msei.in और कम्पनी की वेबसाईट www.marblefinvest.com पर उपलब्ध है और इन्हें नीचे दिए गए क्यूआर कोड के माध्यम से भी एक्सेस किया जा सकता है:

बोर्ड के आदेशानुसार
कृते मार्बल फिनवेस्ट लिमिटेड
ह/- (कमल जीत)
पूर्ण कालिक निदेशक तथा सीएफओ
DIN:08562859

स्थान: चंडीगढ़
दिनांक: 14.02.2026

RAKAN STEELS LIMITED

CIN: L27320UP1985PLC007582
E-Mail: support@rakansteels.co.in R/O: NH-2,(1 KM FROM BARA TOLL PLAZA) UMRAN, RANIA,KANPUR DEHAT, KANPUR, UTTAR PRADESH, INDIA-209311
Ph: +91-8948868666 WEB: https://www.rakansteels.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 31st DECEMBER, 2025

All amts. In Lakhs

Sl. No.	Particulars	Quarter ended 31st December, 2025	Year-Ended 31st March, 2025	Corresponding 3 months ended in the Previous 31st December, 2024
1.	Total Income from Operations	298.90	1248.89	412.30
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	5.23	12.96	25.20
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	5.23	12.96	25.20
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	4.23	11.08	17.20
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.23	11.08	17.20
6.	Equity Share Capital	324.00	324.00	324.00
7.	Reserves (excluding Revaluation Reserve)	1181.45	176.48	187.04
8.	Earnings Per Share of Re. 1/- each (for continuing and discontinued operations) -			
	1. Basic :	0.013	0.034	0.053
	2. Diluted:	0.013	0.034	0.053

Note:
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchange(s) and the listed entity.

For Rakan Steels Limited
SD/- KANNAN AGARWAL
(MANAGING DIRECTOR)
DIN: (07318672)

Place- Kanpur
Date- 14.02.2026

राठी इंडस्ट्रीज़ लिमिटेड

पंजीकृत कार्यालय : ए-24/6, मोहन को-ऑपरेटिव इंडस्ट्रियल एस्टेट, मथुरा रोड, नई दिल्ली-110044
सीआईएन: L74899DL1991PLC046570

31 दिसम्बर, 2025 को समाप्त तिमाही एवं नौ माह की अवधि हेतु अलेखापरीक्षि वित्तीय परिणाम

(राशि करोड़ रुपये में व्यक्त)

क्रमांक	विवरण	स्टैंडअलोन			समेकित		
		तिमाही समाप्ति		वर्ष समाप्ति	तिमाही समाप्ति		वर्ष समाप्ति
		31.12.2025	30.09.2025	31.03.2025	31.12.2025	30.09.2025	31.03.2025
		अलेखापरीक्षित	अलेखापरीक्षित	लेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	लेखापरीक्षित
1	संचालन से कुल आय	88.99	77.64	378.67	88.99	77.64	378.67
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर, विशेष एवं/या असाधारण मदों से पूर्व)	1.44	0.96	4.17	1.44	0.96	4.17
3	अवधि के लिए कर से पूर्व शुद्ध लाभ/(हानि) (विशेष और/या असाधारण मदों के बाद)	1.44	0.96	4.17	1.44	0.96	4.17
4	अवधि के लिए कर के पश्चात शुद्ध लाभ (हानि) (विशेष और/या असाधारण मदों के बाद)	1.20	0.80	4.57	5.36	0.32	8.13
5	अवधि के लिए कुल समग्र आय (अवधि के लिए शुद्ध लाभ (हानि) (कर के बाद) और अन्य समग्र आय (कर के बाद) सहित)	1.20	0.80	4.57	5.36	0.32	8.13
6	इक्विटी शेयर पूंजी	12.12	10.02	10.02	12.12	10.02	10.02
7	भंडार / आरक्षित राशि (पिछले वर्ष के बैलेंस शीट में दर्शाए गए पुनर्मूल्यांकन आरक्षित को छोड़कर)	—	—	115.24	—	—	139.42
8	प्रति शेयर आय (₹ 10/- प्रत्येक के लिए) (सतत और बंद की गई गतिविधियों के लिए) -क. बेसिक (₹)	1.20	0.80	4.56	4.41	0.31	8.11
	ख. डाइलूटेड (₹)	1.20	0.80	4.56	4.41	0.31	8.11

टिप्पणी: उपरोक्त तिमाही वित्तीय परिणामों का सारांश है, जिसे SEBI (लिस्टिंग और दायित्वों प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचेंज में दाखिल किया गया है। तिमाही वित्तीय परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज की वेबसाइट www.msei.in और कंपनी की वेबसाइट www.rstelmax.com पर उपलब्ध है।

बोर्ड के आदेशानुसार
राठी इंडस्ट्रीज़ लिमिटेड के लिए
हस्ता/-
विकास राठी (प्रबंध निदेशक)
डीआईएन: 0118840

तिथि: 14.02.2026
स्थान: छपरौला

इंटरनेशनल सिक्योरिटीज लिमिटेड,

सीआईएन- L74899DL1993PLCO53034,
पंजीकृत कार्यालय: स्टेट्समैन हाउस, 148, बाराखंबा रोड, नई दिल्ली 110001,
ईमेल: isl@bol.net.in वेबसाइट: www.internationalsecuritiesltd.com,

31 दिसंबर 2025 को समाप्त तिमाही और नौ महीने के लिए स्टैंडअलोन अनऑडिटेड वित्तीय परिणामों के विवरण का सारांश

(लाख रुपये में)

	विवरण	स्टैंडअलोन				
		तिमाही समाप्त		नौ महीने समाप्त		वर्ष समाप्त
		31.12.2025 (अनऑडिटेड)	31.12.2024 (अनऑडिटेड)	31.12.2025 (अनऑडिटेड)	31.12.2024 (अनऑडिटेड)	31.03.2025 (ऑडिटेड)
1	परिचालन से कुल आय	(162.74)	2.71	215.39	(103.36)	(8.65)
2	अवधि के लिए शुद्ध लाभ (कर, असाधारण और/या अपवाद मदों से पहले)	(190.48)	(47.57)	209.62	(176.28)	(21.76)
3	अवधि के लिए कर से पहले शुद्ध लाभ (असाधारण और/या अपवाद मदों के बाद)	(190.48)	(47.57)	209.62	(176.28)	(21.76)
4	अवधि के लिए कर के बाद शुद्ध लाभ (असाधारण और/या अपवाद मदों के बाद)	(190.48)	(47.57)	209.62	(176.28)	14.54
5	अवधि के लिए कुल व्यापक आय [अवधि के लिए लाभ/(हानि) (कर के बाद) और अन्य व्यापक आय (कर के बाद) शामिल है.	(190.48)	(47.57)	209.62	(176.28)	14.54
6	चुकता इक्विटी शेयर पूंजी (प्रत्येक का अंकित मूल्य 10/- रुपये)	300.00	300.00	300.00	300.00	300.00
7	आरक्षित निधि (पुनर्मूल्यांकन आरक्षित निधि को छोड़कर) जैसा कि पिछले वर्ष के लेखापरीक्षित बैलेंस शीट में दर्शाया गया है	363.99	(36.44)	363.99	(36.44)	154.38
8	प्रति शेयर आय (प्रत्येक का अंकित मूल्य 10/- रुपये) (वार्षिक नहीं) [नीचे नोट बी देखें]					
	मूल :	(6.35)	(1.59)	6.99	(5.88)	0.48
	तनु :	(6.35)	(1.59)	6.99	(5.88)	0.48

नोट: (क) उपरोक्त 31 दिसंबर, 2025 को समाप्त तिमाही और नौ महीने के स्टैंडअलोन परिणामों के विस्तृत प्रारूप का एक अंश है, जिसे एसईबीआई (लिस्टिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 के तहत स्टॉक एक्सचेंजों के साथ दाखिल किया गया है। स्टैंडअलोन तिमाही/वार्षिक वित्तीय परिणामों का पूर्ण प्रारूप कंपनी की वेबसाइट **www.internationalsecuritiesltd.com** और मेट्रोपॉलिटन स्टॉक एक्सचेंजों की वेबसाइट पर उपलब्ध है। (ख) उपरोक्त परिणामों की समीक्षा लेखापरीक्षा समिति द्वारा की गई है और उसके बाद 14 फरवरी, 2026 को आयोजित निदेशक मंडल की बैठक में इसे अनुमोदित किया गया है और कंपनी के वैधानिक लेखा परीक्षकों द्वारा इसकी स्वीमित समीक्षा की गई है। स्टैंडअलोन वित्तीय परिणाम कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित भारतीय लेखा मानकों (IND-AS) के अनुसार, कंपनी (भारतीय लेखा मानक) नियम, 2015 के नियम 3 और उसके बाद के प्रासंगिक संशोधन नियमों के साथ तैयार किए गए हैं।

निदेशक मंडल की ओर से
हस्ताक्षरित/-
राजीव कुमार गुप्ता
पूर्णकालिक निदेशक
डीआईएन संख्या 00039399

स्थान: नई दिल्ली
दिनांक: 14 फरवरी, 2026

प्रपत्र संख्या 14
[विनियम 33(2) देखें]
पंजीकृत द्वारा ए/डी, दस्ती, अन्यथा प्रकाशन द्वारा

वसूली अधिकारी कार्यालय – I/II
ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी 1),

चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली–110001

मांग सूचना

ऋण वसूली एवं दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत सूचना।

आरसी/402/2025 **दिनांक 13–01–2026**

भारतीय स्टेट बैंक बनाम अनिल कुमार यादव

प्रति,

(सीडी 1) अनिल कुमार यादव, ई–131, पीपीपीएनबी शास्त्री नगर के सामने, दिल्ली–110052

अन्य पता: डी–602, एम2के विक्टोरिया गार्डन, आजादपुर, दिल्ली – 110033।

अन्य पता: 12ए, सिंडिकेट बैंक, हैदपुर विलेज, दिल्ली–110052।

एततद्वारा सूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी 1) द्वारा टीए/836/2022 में पारित आदेशों के अनुसरण में जारी वसूली प्रमाण पत्र के अनुसार, 2107461.50 रुपये की राशि, मुकदमे के लंबित रहने और भविष्य के ब्याज सहित, 8.55: मासिक चक्रवृद्धि ब्याज के साथ, 03/04/2019 से वसूली तक, और 15000 रुपये (पंद्रह हजार रुपये मात्र) की लागत, आपके विरुद्ध (संयुक्त रूप से और अलग–अलग/ पूर्ण रूप से/ सीमित रूप से) देय हो गई है।

2. आपको एतद्वारा उपरोक्त राशि का भुगतान नोटिस प्राप्त होने की तिथि से 15 दिनों के भीतर करने का निर्देश दिया जाता है, अन्यथा बैंकों और वित्तीय संस्थानों को देय ऋणों की वसूली अधिनियम, 1993 और उसके अंतर्गत नियमों के अनुसार वसूली की जाएगी।

3. आपको एतद्वारा अगली सुनवाई की तिथि को या उससे पहले शपथपत्र पर अपनी संपत्तियों का विवरण घोषित करने का आदेश दिया जाता है।

4. आपको एतद्वारा आगे की कार्यवाही के लिए 19/02/2026 को सुबह 10:30 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

5. उपरोक्त राशि के अतिरिक्त, आपको निम्नलिखित राशि का भी भुगतान करना होगा:

(क) इस प्रमाण पत्र/निष्पादन कार्यवाही की सूचना के तुरंत बाद से शुरू होने वाली अवधि के लिए देय ब्याज।

(ख) इस सूचना और वारंट तथा अन्य प्रक्रियाओं की तामील तथा देय राशि की वसूली के लिए की गई सभी अन्य कार्यवाहियों के संबंध में किए गए सभी खर्च, प्रभार और व्यय।

मेरे हस्ताक्षर और न्यायाधिकरण की मुहर के तहत, दिनांक 13/01/2026 को दिया गया।

रविंदर कुमार तोमर, वसूली अधिकारी–I
ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी 1)

आश्रित कैपिटल लिमिटेड

CIN : L65923DL1972PLC317436
पंजीकृत कार्यालय : सेलेक्ट सिटी वाक, छठा फ्लोर, ए–3, जनपद केंद्र साकेत, नई दिल्ली'110017
31.12.2025 को समाप्त तिमाही तथा नौ माह के अलेखापरीक्षित वित्तीय परिणाम

भाग I (रु लाख में)

	विवरण	समाप्त 3 माह	पूर्वती वर्ष में समाप्त तद्नुरुपी 3 माह	यथोपचित
		31.12.2025 अलेखापरीक्षित	31.12.2024 अलेखापरीक्षित	31.12.2025 अलेखापरीक्षित
1.	परिचालनों के कुल आय (निवल)	207.66	308.93	499.23
2.	अवधि हेतु लाभ/(हानि) (कर, आपवादिक एवं/अथवा असाधारण मदों से पूर्व)	638.37	883.44	828.49
3.	कर पूर्व अवधि हेतु लाभ/(हानि) (आपवादिक एवं/अथवा असाधारण मदों के उपरांत)	638.37	883.44	828.49
4.	अवधि हेतु निवल लाभ/(हानि)	475.96	766.13	610.30
5.	अवधि हेतु कुल व्यापक आय (अवधि हेतु लाभ/(हानि) (कर उपरांत) तथा अन्य व्यापक आय (कर उपरांत) से समाविष्ट)	475.96	766.13	610.30
6.	प्रदत्त समता अंश पूंजी (11202540 समता अंश रु. 10 के)	1,120.25	1,120.25	1,120.25
7.	आरक्षित, पुनर्मूल्यांकन आरक्षितियों छोड़कर, पूर्ववर्ती लेखांकन वर्ष के तुलन–पत्र के अनुसार			
8.	आय प्रति अंश (ईपीएस) (परिचालनरत् के लिए)			
	क) मूलभूतल	4.25	6.84	5.45
	ख) तरलीकृत	4.25	6.84	5.45
	खण्डवार प्रतिवेदनीकरण			
1.	खण्डवार राजस्व			
	क) खण्डवार–एनबीएफसी	207.66	308.93	499.23
	ख) खण्डवार–रियल एस्टेट	–	–	–
	ग) अनाबंटित	–	–	–
	कुल	207.66	308.93	499.23
	घटा : अंतर खण्डवार राजस्व	–	–	–
	कुल राजस्व	207.66	308.93	499.23
2.	खण्डवार परिणाम			
	क) खण्डवार–एनबीएफसी	638.37	883.44	828.49
	ख) खण्डवार–रियल एस्टेट	–	–	–
	ग) अनाबंटित	–	–	–
	कर पूर्व लाभ/हानि	638.37	883.44	828.49
3.	खण्डवार परिसंपत्तियां			
	क) खण्डवार–एनबीएफसी	19,131.94	18,337.17	19,131.94
	ख) खण्डवार–रियल एस्टेट	–	–	–
	ग) अनाबंटित	–	–	–
	कुल परिसंपत्तियाँ	19,131.94	18,337.17	19,131.94
4.	खण्डवार देनदारियां			
	क) खण्डवार–एनबीएफसी	1,554.03	1,518.59	1,554.03
	ख) खण्डवार–रियल एस्टेट	–	–	–
	ग) अनाबंटित	–	–	–
	कुल देनदारियाँ	1,554.03	1,518.59	1,554.03

टिप्पणियां :
1. दिनांक 31 दिसम्बर, 2025 को समाप्त तिमाही के उपरोक्त वित्तीय परिणामों की समीक्षा, लेखापरीक्षण समिति द्वारा की गई है तथा बोर्ड द्वारा 14.02.2026 को आयोजित अपनी संबंधित बैठकों में इनका अनुमोदन किया गया है।
2. परिणामों की सीमित समीक्षा, कंपनी के सांविधिक लेखापरीक्षकों द्वारा पूर्ण कर ली गई है।
3. भारतीय लेखांकन मानक (आईएनडीएएस) 108 'परिचालनपरक खण्डवार' के अनुसार कम्पनी के एनबीएफसी तथा रियल एस्टेट मानक दो परिचालनपरक खण्डवार हैं।
4. कंपनी के संशोधित रेट्रोस्पेक्टिव विधि का उपयोग करते हुये, कम्पनी (भारतीय लेखांकन मानक) संशोधन नियमावली 2019 में कॉर्पोरेट कार्य मंत्रालय (एमसीए) द्वारा अधिसूचितानुसार 1 अप्रैल 2019 से प्रभावी आईएनडी एएस 17 'लीजेज' अंगीकृत कर लिया है। इस मानक के अंगीकरण का, विद्यमान तिमाही के लाभ पर कोई भी भौतिरियल प्रभाव नहीं पड़ा है।

कृते आश्रित कैपिटल लिमिटेड
हस्ता/-
निमिष अरोड़ा
प्रबंध निदेशक
डीआईएन : 01982312

स्थान : दिल्ली
दिनांक : 14.02.2026

फॉर्म जी

अभिरूचि की अभिव्यक्ति हेतु आमंत्रण

आइडिया बिल्डर्स प्राइवेट लिमिटेड

राज नगर एक्सटैंशन, गाजियाबाद में रियल एस्टेट में परिचालन

दिवाला और ऋण शोध अक्षमता (कॉर्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया)
विनियमावली, 2016 के विनियम 36A(1) के अधीन

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	आइडिया बिल्डर्स प्राइवेट लिमिटेड पैन: AACCI4805N सीन: U70109DL2010PTC211224
2.	पंजीकृत कार्यालय का पता	सी–294, प्रथम तल, पार्क विवेक विहार के पास, पूर्वी दिल्ली, नई दिल्ली, दिल्ली, भारत, 110096
3.	वेबसाइट का यूआरएल	एन/ए
4.	उस स्थान का विवरण जहां अचल संपत्तियां का बहुमत स्थित है	खसरा नंबर 998, गांव नूर नगर, राज नगर एक्सटेंशन, गाजियाबाद, उत्तर प्रदेश
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन/ए
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	एन/ए
7.	कर्मचारियों/श्रमिकों की संख्या	एन/ए
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया को बाधित की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:–	यह जानकारी आरपी के माध्यम से उपलब्ध है। आवश्यक दस्तावेज प्राप्त करने के लिए, कृपया नीचे दिए गए ईमेल पते क्र.सं. 16 पर एक ईमेल अनुरोध भेजें
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है	1. न्यूनतम निवल संपत्ति रु. 10 करोड़ (व्यक्तिगत या कंसोर्टियम के साथ) 2. टर्नओवर रु. 50 करोड़ 3. अनुभव– कम से कम 100 इकाइयों की परियोजनाओं को पूरा करने के सिद्ध ट्रैक रिकॉर्ड के साथ आवास परियोजनाओं के प्रबंधन में 5 वर्ष का अनुभव 4. सुदृढ़ वित्तीय तिथति मानदंड: पिछले 3 लाभदायक वर्षों में सकारात्मक नकदी प्रवाह 5. ईओआई के साथ प्राप्त की जाने वाली बयाना राशि जमा राशि: रु. 5,00,000/– 6. सीआरपी द्वारा समाधान योजना के अनुमोदन पर प्रदर्शन सुरक्षा: न्यूनतम रु. 2.5 करोड़ ईओआई प्रक्रिया दस्तावेजों के अनुसार अन्य शर्तें
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	01-03-2026
11.	संभावित 'संकल्प' आवेदकों की अनंतिम सूची जारी करने की तिथि	11-03-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	16-03-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	26-03-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	31-03-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	30-04-2026
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.ideabuilderspl@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	अभी रजिस्टर्ड नहीं है

नोट: सीआईआरपी अवधि 15.02.2026 को समाप्त हो रही है, इसलिए, सीआईआरपी अवधि के विस्तार की मांग करते हुए माननीय न्यायनिर्णयन प्राधिकारी के समक्ष आवश्यक आवेदन दायर किया जा रहा है।

प्रभाकर कुमार
समाधान पेशेवर
IBBI/IPA-002/IP-N00774/2018-2019/12373
एएफए 31 दिसंबर 2026 तक वैध
पंजीकृत पता: बी–5541, ग्राउंड फ्लोर, विवेकानंद अपार्टमेंट, सेक्टर 8, रोहिणी, दिल्ली एनसीटी – 110085
कृते आइडिया बिल्डर्स प्राइवेट लिमिटेड

तिथि : 14.02.2026
स्थान: नई दिल्ली

प्रोटियम फाइनेंस लिमिटेड

(पूर्व में योध सोर्स फाइनेंशियल टेक्नोलॉजीज लिमिटेड के नाम से जाना जाता था)
पंजीकृत एवं कॉर्पोरेट कार्यालय का पता: सातवीं मंजिल, ब्लॉक बी2, फेज – I, निर्लोन नॉलेज पार्क, पहाड़ी गांव, वेस्टर्न एक्सप्रेस हाईवे के पास, कामा इंडस्ट्रियल एस्टेट, गोरेगांव (पूर्व), मुंबई– 400063, महाराष्ट्र।

अचल संपत्तियों की बिक्री हेतु बिक्री सूचना

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002 के तहत अचल परिसंपत्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक के साथ पठित।

एतद्वारा आम जनता को तथा विशेष रूप से उधारकर्ता/सह–उधारकर्ता/बंधककर्ता(ओं) को सूचित किया जाता है कि नीचे वर्णित अचल संपत्तियां, जो सुरक्षित ऋणदाता के पास बंधक हैं, जिनका रचनात्मक कब्जा प्रोटियम फाइनेंस लिमिटेड के प्राधिकृत अधिकारी द्वारा ले लिया गया है, उन्हें इसके बाद प्रोटियम फाइनेंस लिमिटेड के रूप में संदर्भित किया जाएगा। सुरक्षित संपत्तियों को ई–नीलामी के माध्यम से "जहां है, जैसा है", "जो है, जैसा है" तथा "जो कुछ भी है" के आधार पर बेचा जाएगा।

आम जनता को सूचित किया जाता है कि हम वेबसाइट **http://bankauctions.in/** के माध्यम से सार्वजनिक नीलामी करने जा रहे हैं।

1.खाता संख्या 2.उधारकर्ता, सह–उधारकर्ता / बंधककर्ता का नाम,	**GS064LAP2322134** उधारकर्ता – सुश्री निदेशक जूता फैक्ट्री अपने मालिक किशोर कुमार गुवालानी पुत्र ईश्वर लाल गुवालानी के माध्यम से, सह–उधारकर्ता– 1. किशोर कुमार गुवालानी पति ईश्वर लाल गुवालानी सपना गुवालानी पत्नी किशोर कुमार गुवालानी, सभी का पता–लाइन्स नियर धर्मशाला, बीट. नरेंद्र रोड के सामने, नुनहाई रोड, शाहदरा आगरा, उत्तर प्रदेश 282005। इसके अलावा, फ्लैट नंबर 510, टॉवर नंबर 1 कावेरी कौस्तुभ अपार्टमेंट, गोजा ककरेठा, आगरा, उत्तर प्रदेश–282007"
3. मांग सूचना की तारीख	24 जुलाई 2025
4. धारा 13(2) के तहत मांग सूचना के अनुसार राशि	2,63,80,177.6 रुपये (दो करोड़ तिरसठ लाख अस्सी हजार एक सौ सतहत्तर रुपये और छह पैसे मात्र) 10 जनवरी 2026 तक
5. सांकेतिक कब्जे की तिथि	9 अक्टूबर 2025
6. आज की तारीख तक की राशि	2,38,36,664 रुपये (दो करोड़ अड़तीस लाख छत्तीस हजार छह सौ चौंसठ रुपये मात्र)

7. अचल संपत्ति/संपत्तियों का विवरण संपत्ति का पूरा हिस्सा 245.14 वर्ग मीटर क्षेत्रफल वाली संपत्ति, फ्लैट संख्या 510, पांचवीं मंजिल, कावेरी कौस्तुभ 192 और 193, टावर संख्या 1, कावेरी कौस्तुभ, गोजा काकरेथा, हरिपरवत वार्ड, तहसील और जिला आगरा में स्थित है।
संपत्ति की सीमाएँ इस प्रकार हैं: पूर्व – खुला आसमान, पश्चिम – फ्लैट संख्या 508, उत्तर – गलियारा और फ्लैट संख्या 511, दक्षिण – खुला आसमान।

8. आरक्षित मूल्य	2,00,00,000 रुपये (दो करोड़ रुपये मात्र)
9.बयाना राशि जमा	20,00,000 रुपये (बीस लाख रुपये मात्र)
10. बोली वृद्धि राशि (रुपये में)	5,000 रुपये (पांच हजार रुपये मात्र)
11. ई–नीलामी तिथि एवं समय	05 मार्च 2026 सुबह 11:00 बजे से दोपहर 2:00 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)
12. ईएमडी जमा करने की अंतिम तिथि,	04 मार्च 2026 शाम 5:00 बजे तक।
13. निरीक्षण तिथि	20 फरवरी – 2026 सुबह 11:00 बजे से शाम 5:00 बजे के बीच

1. सभी इच्छुक प्रतिभागियों/बोलीदाताओं से अनुरोध है कि वे वेबसाइट **https://bankauctions.in** और **https://protium.co.in/** पर जाएं। ई–नीलामी से संबंधित विस्तृत जानकारी, सहायता, प्रक्रिया और ऑनलाइन प्रशिक्षण के लिए, इच्छुक बोलीदाता श्री नितेश डी पवार संपर्क नंबर 8142000725/ 8142000066, ईमेल आईडी **nitesh@bankauctions.in /info@bankauctions.in** से संपर्क कर सकते हैं।
• नियमों और शर्तों के बारे में अधिक जानकारी के लिए कृपया **https://bankauctions.in** और **https://protium.co.in/** पर जाएं और ई–नीलामी में भाग लें।
यह सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(6)/नियम 9(1) के तहत एक वैधानिक 15 दिन की बिक्री सूचना भी है।

दिनांक: 15.02.2026,
स्थान: आगरा, उत्तर प्रदेश,

हस्ताक्षर/–, प्रोटियम फाइनेंस लिमिटेड के लिए
अधिकृत अधिकारी

स्टैंडर्ड सर्फेक्टेंट्स लिमिटेड

सीआईएन नंबर L24243UP1989PLC010950
रजि. कार्यालय: 8/15 आर्य नगर, कानपुर-208002, फोन नंबर 0512-2531762
ई-मेल: हेडऑफिस@standardsurfactants.com वेबसाइट: www.standardsurfactants.com

सूचना

सदस्यों को सूचित किया जाता है कि धारा 108 और 110 के प्रावधानों तथा कंपनी अधिनियम, 2013 के अन्य लागू प्रावधानों, यथासंशोधित ("अधिनियम") को कंपनी (प्रबंधन एवं प्रशासन) नियम, 2014 के नियम 20 और 22 और भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 ('सूचीबद्धता विनियम') के विनियमन 44 के साथ पढ़ें, भारतीय कंपनी सचिव संस्थान ('एसएस-2') द्वारा संशोधित रूप में जारी सामान्य बैठकों पर सचिवीय मानक-2, और कॉर्पोरेट मामलों के मंत्रालय ('एमसीए') द्वारा सामान्य बैठकें आयोजित करने/ई-वोटिंग के माध्यम से पोस्टल बैलेट प्रक्रिया संचालित करने के लिए 8 अप्रैल, 2020, 13 अप्रैल, 2020 के सामान्य परिपत्रों और इस संबंध में जारी बाद के परिपत्रों के अनुसार निर्धारित आवश्यकताओं के अनुसार, जिनमें नवीनतम सामान्य परिपत्र संख्या है। 03/2025 तारीख 22 सितंबर 2025 (जिन्हें मिलाकर "MCA सर्कुलर" कहा जाता है), के अनुसार, सिर्फ़ इलेक्ट्रॉनिक तरीके से वोटिंग करके पोस्टल बैलेट के ज़रिए स्पेशल रिज़ॉल्यूशन पास करके नीचे बताए गए स्पेशल काम को पूरा करने के लिए ('रिमोट ई-वोटिंग'), स्टैंडर्ड सर्फेक्टेंट्स लिमिटेड ("कंपनी") के मेंबर्स से रिमोट ई-वोटिंग ("ई-वोटिंग") प्रोसेस के ज़रिए नीचे दिए गए स्पेशल रिज़ॉल्यूशन के लिए मंज़ूरी मांगी जाती है, सिर्फ़ 14 फरवरी, 2026 के पोस्टल बैलेट नोटिस में बताए गए नीचे दिए गए काम के लिए:

क्रम संख्या	संकल्प का विवरण
1.	"प्रमोटर और प्रमोटर ग्रुप" कैटेगरी के लोगों तरजीही निर्गम पर कन्वर्टिबल वारंट जारी करने की मंज़ूरी देना

इसके अलावा, ऊपर बताए गए MCA सर्कुलर के मुताबिक, कंपनी ने 14 फरवरी 2026 को, सिर्फ़ इलेक्ट्रॉनिक तरीके से, कंपनी के उन सभी मेंबर्स को पोस्टल बैलेट नोटिस और एक्सप्लेनेटरी स्टेटमेंट भेजने का काम पूरा कर लिया है, जिनके नाम डिपॉजिटरीज़ / स्काईलाइन फाइनेंशियल सर्विसेज़ प्राइवेट लिमिटेड (RTA) - कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट ('RTA') से शुक्रवार, 13 फरवरी 2026 ('कट-ऑफ डेट') तक मिले मेंबर्स के रजिस्टर /